

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 170 OF 2021

IN THE MATTER OF:

NOORUL SEHAR LARI

...Applicant

VERSUS

STATE OF UTTAR PRADESH & ORS.

...Respondent(s)

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RESPONDENT

THROUGH



PRIYANKA SWAMI

Counsel for Nagar panchayat, Lar, UP

Chamber no. 14, Shivalik Tower,

Kaushambi, Ghaziabad.

DATE: 14.09.2023

IN THE NATIONAL GREEN TRIBUNAL
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ACTION TAKEN AND COMPLIANCE UNDERTAKEN BY THE NAGAR
PANCHAYAT, LAR

You are requested to kindly take the following Action Taken Report on behalf of the Nagar Panchayat, Lar on record under ongoing matter, Original Application no. 170/2021, titled as: Noorul Sehar Lari v. State of UP & Ors :-

1. The Nagar Panchayat, Lar filed an Action Taken Report in compliance of order dated- 09.02.2023 which already on the record. In March, 2023, the present ATR has the final and updated status in compliance of the order dated 09.02.2023. Upon hearing of the present matter on 09.02.2023, following directions were made by the Hon'ble National Green Tribunal.

5. The above shows that no efforts have been made by the Nagar Panchayat, DM or the ACS to execute remedial action in a time-bound manner. Instead, patently inadvisable steps like transportation of fecal septage to Deoria at a distance of 40 KM are proposed. Better option could be constructing FSTP at Panchayat level. Further, unnecessarily expenditure is being incurred on bio-remediation of grey

water and disinfection with bleaching powder even when reportedly no sewage is entering in the drain. Thus, instead of unnecessary bio-remediation method, FSTP and oxidation plant could be set up and treated/oxidized 6 (stabilized) waste water used for irrigation which could add value to the land. 6. The Tribunal while dealing with issues relating to solid and liquid waste management with respect to each State and UT, has observed and directed option available for sewage treatment and utilization. Relevant part of order in O.A NO. 606/2018 (in respect of State of Odisha) dated 27.01.2023, stated as follows:- “34..... The State may ascertain that grey water management is done as per “Tool Kit: Greywater Management”⁴, July 2021 brought out by Department of Drinking Water and Sanitation, Ministry of Jal Shakti, GoI. 42. As already observed, there is need for planning to prevent sewage (treated or untreated) entering the potable water resources. Instead, the same is to be suitably treated and channelized for non-potable purposes – agriculture, industrial or others. By way of illustration, we may refer to certain models which can be considered at appropriate locations. The same have been mentioned in order of this Tribunal dated 11.10.2022 in M.A. No. 43/2022 in OA No. 41/2020, Pushpendra Kumar vs. Nagarpanchayat, Kadaura & Ors., as follows: “5. In this regard, we have drawn their attention to Seechewal Model⁵, Karnal Technology of sewage treatment and zero discharge and manual on sewerage and sewage treatment systems- 2013 (chapter7), issued by the Central Public Health & Environmental Engineering Organisation (CPHEEO), Ministry of Urban Development, GoI, which provide for inexpensive and simple methods of treatment of waste water, its utilization for irrigation and other secondary purposes. The said models are briefly described as follows:- Seechewal Model • Provides for use of treated waste water for irrigation in order to conserve precious surface fresh water and ground water. The process involves passing waste water through four well for cleaning the waste water and thereafter use of such treated water for irrigation. The process can be undertaken by communities through collective approach. Karnal Technology Of Sewage Treatment & Zero Discharge. • Involves growing

trees/plants on ridges with one meter wide and 50 cm height and irrigated by treated effluent 4

<https://swachhbharatmission.gov.in/sbmcms/writereaddata/Portal/Images/pdf/GW Mtoolkit.pdf> 5 <https://www.civildaily.com/news/seechewal-model-of-wastewater-management/> 7 in furrow. The technique utilizes entire bio mass present in waste water and provides nutrient to soil and plants. By this method forest plants/trees can be grown which can be used for firewood and timber. By this technique no chance of pathogen, heavy metals or organic compounds enter the food chain. Tree species like Eucalyptus, Leucaena can be grown. Central Public Health & Environmental Engineering Organisation (CPHEEO) Manual on Sewerage and Sewage Treatment Systems – 2013 (Chapter 7) • Provides various case studies of utilization of treated sewage and its reuse as cooling water in power plant, in airport, in petroleum refinery, fish culture (like at Mudiali, Kolkata), road washings, ground cooling, boilers and also in agriculture. In agriculture the suitability of treated sewage is dependent upon soil, salt tolerance of the crop, intake of minerals and climate conditions. Sewage conforming to specified norms can be applied to selected species of food crops into soil by strip, basin or furrow irrigation. Sprinkler irrigation could be used with treated sewage. During rainy and non irrigating seasons, the treated sewage can be held in lagoons or undertaking irrigation in additional land/waste land including resorting to artificial recharge of ground water.” We have also come across and low cost options for sewage/sullage treatment for less population at village Sultanpur and Village, Kurak Jagir in District Karnal. These grey water management projects based on waste stabilization and system have been executed under Swachh Bharat Mission Gramin and MG NREGA. These systems are designed for intake of waste water less than 100 KLD allowing waste to stabilize and using wet flow of ponds for irrigation. Such models may help for medium and small towns and the Rural areas as substitute for high cost technology. Central Public Health and Environment Engineering Organization (CPHEEO), Ministry of Housing and Urban Affairs dealt with the

matter in its instructions titled “Municipal Used Water Treatment Technology for Medium and Small Towns”⁶ in September 2022. 43. Restoration measures with respect to sewage management need to include identification of sites for setting up of sewage treatment and utilization systems, upgrading systems/operations of existing sewage treatment facilities to ensure utilization of their full capacities, ensuring compliance of standards, including those of fecal coliform and setting up of proper fecal sewage and sludge management in rural areas. STPs need to have co-treatment facilities of septage rather than having isolated FSTPs. Guidelines of SBM - U 2.0 may be referred to in this respect. For urban areas, SBM-U 2.0 <https://sbmurban.org/storage/app/media/rr-final-signed.pdf> ⁸ provides co-treatment of fecal sludge at STPs with sewage for which exclusive funding provisions are made under ringfenced accounts.” ⁷ On the above pattern, it was expected that DM and ACS will remedy the situation at Lar which could then be a model to be followed at all other places in the State where population was below one lakh and that may lead to prevention of water pollution on the one hand and adding value to the soil fertility on the other. Unfortunately, the said authorities have failed to realize their responsibility in the matter. ⁸ We find response of the DM, Deoria poor and lacking sensitiveness for protection of environment which is his essential duty. ⁹ Regretfully, ACS/Principal Secretary, Urban Development, UP who was directed to remain present by VC is defiant not only in doing his duty but also in obeying direction to remain present by VC to explain the position. We place on record our disapproval for such irresponsible act. It may call for coercive action in the interest of environment and rule of law. Exercising restraint for the time being, we give one more opportunity for compliance with the direction in the order dated 10.10.2022 with clear stipulation that if failure continues, stringent coercive measures may have to be adopted personally against ACS/Principal Secretary, Urban Development, UP and DM, Deoria. ¹⁰ Needless to say that absence of funds from Central Government cannot be accepted as an excuse for not preventing discharge of untreated sewage on open land to the detriment of environment and

public health. Reference may be made to earlier order to that effect (dated 27.01.2023 in O.A No. 606/2018) (in respect of State of Odisha) as follows:- “37. As already noted and also observed in the judgement of the Hon’ble Supreme Court in Paryavaran Surakhsha, supra, quoted earlier, the matter falls in 11th and 12th Schedules to the Constitution. It is 9 constitutional responsibility of the State and the Local Bodies to provide pollution free environment and to arrange necessary funds from contributors or others. Being part of right to life, which is also basic human right and absolute liability of the State, lack of funds or other resources such as land (sites for waste management) cannot be plea to deny such right. Such resources have to be found by the State by its policies and according due priority to the subject. Further, while there may be no objection to any central funds being availed, the State cannot avoid its responsibility or delay its discharge on that pretext. Free ship or other policies involving State resources cannot take priority over basic need for hygiene and pollution free environment.

The point wise actions taken against the directions are here under:

S. NO.	DIRECTION/ORDER	COMPLIANCE/ ACTION PLAN Dated 23.03.2023	TIMELINE/ COMPLIED
1	Discharge of untreated sewage at lar, district deoria, UP on open land having Khasra No. 1712 with area of 0.1980 hectares. The Municipal Council	The Nagar Panchayat's drain passes through the side of gata number 1712 in question. Earlier, due to the raw form of the drain, the water of the drain was spreading and going to	By 15 th November, 2022, all the drains were converted into concrete form. Hence, Complied.

	<p>has failed to perform its obligation of managing the sewage and public hygiene as required Article 243W read with 12th Schedule, to enforce fundamental right to clean environment and to prevent pollution as required under the water (Prevention and Control of Pollution) Act, 1974 and the judgement of the Hon'ble Supreme Court in Prayavaran Suraksha case 1 and order of this tribunal inter- alia in O.A No. 593/2017, Prayavaran Suraksha Samiti & Anr. V. UOI & ors.</p>	<p>Gata number 1712. at present drains has been converted into concrete form, and the flow of the drain is completely closed in the complainant's land Gata number 1712.</p> <p>The stormwater drains is cleaned on regular basis and the waste water is temporarily treated by the process of Bio-Remediation.</p>	
<u>2.</u>	<p>The compliance status and to recommend a model which may be helpful to tackle such problem at small places. Report dated 11.03.2022 filed by the reconstituted Committee was then considered and it was</p>	<p>By installing mesh in the drain, solid waste flow is halted. For the preliminary purification of drain water, bleaching powder is employed. All of the smaller drains identified in the drain in</p>	<p>Since 19th September, 2021, the solid waste was stopped by taking immediate action against the action against the flow of solids in drain.</p>

	<p>found that bioremediation process which had been adopted was not effective on the ground as harmful components remained untreated. Result was that untreated sewage was going to the drains to the detriment of environment and public health in violation of judgement of the Hon'ble S</p>	<p>question are also undergoing this treatment.</p> <p>The drain water being treated by bioremediation and phytoremediation processes. In which Bio-enzyme (liquid bacterial culture) is being used. Water is also being used in for Horticulture purpose.</p> <p>Two small oxidation ponds have also been constructed for the treatment of drain water, in which the size of one pond is 1 m long, 1 m wide and 3 m deep and the size of the second pond is 1 m long, 1 m wide and 2 m wide deep. The treated water passing through the oxidation pond is being dropped in Gata number 2008 (area 28 decimals) of the Nagar Panchayat by making chambers at various</p>	<p>Hence, Complied.</p> <p>The bioremediation process in the plant process in the plant was started in Stember,2019 and since then it is functional till date.</p> <p>Hence, Complied.</p> <p>The Photographs of the same is annexed as ANNEXURE-1</p> <p>Waste stabilization pond were fully operational by 15th march,2023.</p> <p>Hence, Complied.</p> <p>Regular Distinfectant Fogging id being done to prevent the mosquito breeding by the Nagar Palika Parishad.</p>
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		<p>places through hum pipes.</p> <p>Plot Number 2008 has been given the form of a Waste Stabilization Pond. Thick layer Polythene (HDPE Pond Liner) has been used in the bottom of the pond, so that underground water pollution can be prevented by avoinging any seepage resulting in ground water contamination. It is to be informed that in the order passed by Hon'ble N.G.T. dated 05.04.2022, West Stabilization Pond has been mentioned as a suggestion of the Oversight Committee and the following description is given in relation to Waste Stabilization Ponds.</p> <p>Waste Stabilization Ponds (WSPs) are large, manmade water bodies</p>	
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		<p>in which blackwater, greywater or fecal sludge are treated by natural processes under the influence of sunlight, wind, microorganisms and algae. Such ponds can be used individually, or linked in a series for improved treatment.</p> <p>There are three types of ponds, (a) anaerobic, (b) facultative and (c) aerobic (maturation), each with different treatment and design characteristics. WSPs are noted with their low Operation and Maintenance cost and high removal of BOD and pathogens. However, large surface areas and proper designs are a pre-requisite.</p> <p>This pond has also been bounded with cemented</p>	
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		<p>pillars and iron wire.</p> <p>Along with this,</p> <p>Eucalyptus saplings have also been planted on the banks of the pond. Apart from the Eucalyptus tree, a plant named Canindica has also been planted, which helps in water purification.</p>	
3.	<p>The matter was last considered on 10.10.2022 in the light of reports of Nagar Panchayat, Lar (on 15.09.2022) and by the Principal Secretary, Urban Development, UP (on 08.10.2022) noting that violations were still continuing and no action was taken. The Tribunal required compensation to be levied at the rate of Rs. 2 Crores per MLD for discharge of untreated sewage apart from preventing discharge of such sewage in drains. It was directed that</p>	<p>Improvement in water quality is being shown by bioremediation and phytoremediation. According to the latest test report, COD is 112 mg/l and BOD is 23 mg/l as per latest report dated 06.07.2023 by UPPCB, Lucknow. Similarly TSS level 72 has been obtained. Committee constituted in respect of order dated 10.10.2022 passed by Hon'ble National Green Tribunal. True Copy of the Latest Test Report is annexed as ANNEXURE – 2. In compliance with the minutes of the meeting dated 20.06.2023, The meeting was chaired</p>	<p>That the Regional Officer deputy (RO, UPPCB Lucknow) to have on – site inspection, where the regional Officer has collected the water sample from the oxidation plant for further inspection which is done by Nagar Panchayat Lar. The same is marked as annexure 2 report dated 06.07.2023.</p>

	<p>sewage be suitable treated for secondary purpose such as irrigation on modals being execution elsewhere.</p>	<p>Principle Secretary, Urban Development, MD, Jal Nigam, State Mission Director, DM, Deoria, EO, Nagar Panchayat, Lar in district Deoria. The minutes of the meeting is annexed as ANNEXURE – 3. Measures to be taken to prevent untreated sewage from falling into drains, etc. By collecting the treated water in this way in the Two Separate Waste Stabilization Pond, which is being used for horticulture and agricultural irrigation. A True Copy of photograph of Local Farmer using treated water for horticulture purposes is annexed as ANNEXURE-4. There is an action plan to be done in agriculture irrigation works.</p>	
4.	<p>Apart from the steps already taken and mentioned in the ATR dated: 15.09.2022, the Nagar Panchayat was directed to open Ring Fenced Account.</p>	<p>On the recommendations of District Magistrate Deoria, it has been directed to open Ring Fenced Account. In which the amount released under City Sanitation Action Plan for Nagar Panchayat Lar</p>	<p>In compliance with the decision passed in the other nagar panchayat, Rs. 7.40 crores released under the City Sanction Plan for the construction work of STP in Lar</p>

	<p>In which the amount release under the City sanitation action plan for Nagar Panchayat Lar, Deoria and other funds as required can he kept. In compliance of which account number 4154 8430616 ,with IFSC – SB1N0011162 has been open in the State Bank of India branch -Lar</p>	<p>Deoria and other funds can be kept as necessary. In compliance of which State Bank of India Branch in Lar Account No.41548430616 (IFS Code - SBIN0011162) has been opened. True Copy of the same is annexed as ANNEXURE - 5</p>	<p>district, deoria, to the state bank of india branch, lar district-deoria in the name of district magistrate, ring fenced account, (account number - 41548430616), which been received. Hence, Complied. The true copy of Bank Statement Dated April 15, 2023in which amount of Rs. 740 Crore is showm is already marked as ANNEXURE 5</p>
5.	<p>The above shows that no efforts has been made by the Nagar Panchayat, DM or the ACS to execute remedial action in a time- bound manner. Instead, patently in advisable steps like transportation of vehicle septics to Deoria at distance of 40 km are proposed. Better option could be constructing FSTP at</p>	<p>There is no sewer line in Nagar Panchayat Lar, at present water under SBM 02.0 an action plan has been prepared for the construction of STP by Municipal Corporation. An action plan has been prepared for the construction, and approval has also been obtained from the State Level Technical Committee and the High Level Committee. DPR</p>	<p>The approval was taken in the month of October from the State Level Technical Committee and the High Level Committee. As per the minutes stated 20.06.2013.4 Dr. Virendra Kumar Soni, Mission Director Central Pollution Control Board suggested to the board that area</p>

<p>Panchayat level. Other, unnecessarily expenditure is being incurred on bio-remediation of grey water and disinfection with bleaching powder even when reportedly no sewage is entering in the drain.</p>	<p>has been prepared from executive Engineer jal Nigam (urban) and sent to higher level. Dhanvandan is expected for further action in this regard. FSTP established by Nagar Palika Parishad devriya located 40 km away from Nagar Panchayat Lar. In Nagar Panchayat, for the disposal of fecal sludge emitted within the boundaries, an agreement has been formed with the Municipal Council, Deoria that the disposal of fecal sludge will be done according to the rules by depositing the prescribed fee. It is pertinent to mention here that as per the latest M.A No. 356 of 2023 order passed by the Hon'ble Supreme Court order dated 20.03.23 in</p>	<p>there is no requirement for STP Plant to be established for such a small populated area which is around 28,360. The method of bio remediation and phytoremediation presently being adapted by the Nagar Panchayat Lar for the treatment of waste water needs an upgradation. The copy of minutes of the meeting dated 26.06.2023 is already marked as annexure 3. It is respectfully submitted that it is important to know that the capacity under the cluster approach will be considered provided the distance is up to 50 km from the city</p>
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		<p>Paryavaran Suraksha Samiti & Anr v. UOI & Ors, WP (C) No. 375 of 2012, the court has extended the timelines for establishing the STPs plant in various parts of the Uttar Pradesh and has powered the tribunal to extend time on basis of evaluating the upgradation and maintenance as per the requirement for attending all other issues and problems.</p>	<p>limit, according to the official Swachh Bharat Mission 2023 guidelines at point number 3.2 on page number 62.</p> <p>True copy of this swachh Bharat mission 2023 guidelines is annexed as ANNEXURE 6.</p> <p>That it is respectfully submitted that under the swachh Bharat mission (Urban) 1.0 within the jurisdiction of Nagar Panchayat Lar, 1047 personal toilets have been newly constructed. In addition under the PM Awas Yojana 1200 families have been benefited with newly constructed house attached toilets.</p>
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2. In view of the above-taken action plan by the department, it is to submit that the direction given in the said Order is being complied with and shall be maintained to avoid any unpleasant event as reported by the applicant. Further, the proposed work as per the directions of the court shall be commenced within the stipulated time on a priority basis. Until the other facility requires functional infrastructures, the department will ensure to make interim measures for the said issue.
3. That the said prayer of the present petition has already been complied by the answering respondent, also the previous orders passed by this Hon'ble Tribunal have been complied in true spirit.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Take the above averments on record as the actions taken by the NagarPanchayat, Lar.
- ii. Pass any such other order as may deem fit.

RESPONDENT

THROUGH

A handwritten signature in blue ink that reads "Priyanka" followed by a horizontal line and a few dots.

PRIYANKA SWAMI

Counsel for Nagar Panchayat for Lar, UP

Chamber no. 04, Shivalik Tower,

Kaushambi, Ghaziabad

DATE:

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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 170/2021

Noorul Sehar Lari

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

**AFFIDAVIT in support of final Action Taken Report in compliance of order
dated 09.02.2023**

Affidavit of Sh. **Rajan Nath Tiwari**, aged about **39 years** S/o Sh. **Dharmesen Nath Tiwari**, presently posted as **Executive Officer**, having office at **Nagar Panchayat Lar, Deoria, Uttar Pradesh**.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Action Taken Report has been drafted by our counsel upon my instructions.



3. That the contents of the accompanying Action Taken Report are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.

Ram Nath Tiwari

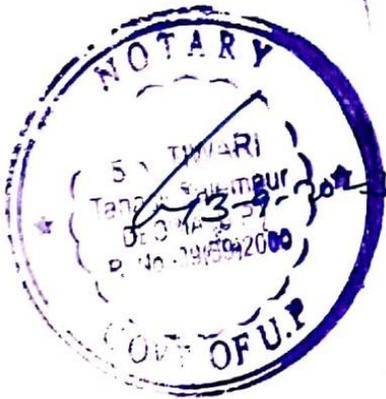
DEPONENT

VERIFICATION

Verified on solemn affirmation at Lar, Deoria on this ____ day of _____, 2023 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.

Ram Nath Tiwari

DEPONENT
[Signature] 13/9/2023



10133 13/9/2023
I Have Administered Oath to Shri. Ram Nath Tiwari
I identified by Shri. [Signature]
I Have Satisfied By [Signature]
Examining The Deponent He
Understands the Contents of Affidavit
Explained to have
S. K. TIWARI 23
Notary Public
Deoria, U.P.

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Annexure 1



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नूरुल सेहर लारी बनाम स्टेट ऑफ यू0पी एवं अन्य ओ0ए0 संख्या-170/2021 के सम्बन्ध में दिनांक 09.02.2023 को पारित आदेश के क्रम में कृत कार्यवाही सम्बन्धी अद्यतन

आख्या

दिनांक 09.02.2023 को मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में कृत कार्यवाही के सम्बन्ध में विवरण निम्नवत है—

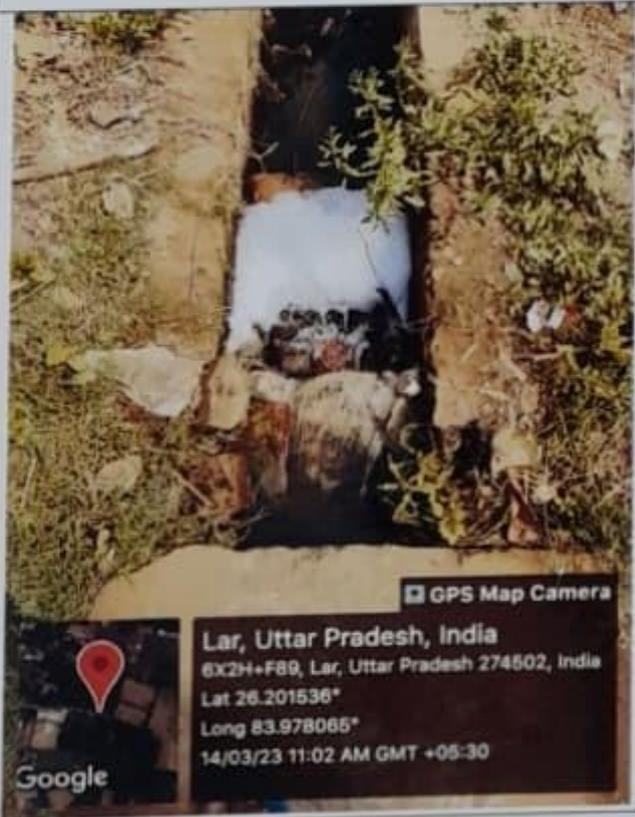
- 1 नाले के पानी को शोधित करने हेतु बायोरेमेडिएशन एवं फाईटोरेमेडिएशन की कार्यवाही की जा रही है। अद्यतन लैब टेस्ट रिपोर्ट के अनुसार सी0ओ0डी0 120 मिग्रा/लीटर एवं बी0ओ0डी0 20 मिग्रा/लीटर एवं टी0एस0एस0 लेबल 78 प्राप्त हुआ है, जो कि अनुमन्य सीमा के अर्न्तगत है। फोटोग्राफ निम्नवत है।



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फाईटोरेमेडिएशन कार्य हेतु नाले पर छोटे डैम का चेक डैम बनाया गया है। यह कार्य फाईटोरेमेडिएशन/बायोरेमेडिएशन कार्य की कार्यवाही की हिस्सा है। जिसके लिए 6 माह में कुल व्यय मु0 867684.00 रू0 (मु0 आठ लाख सड़सठ हजार छः सौ चौरासी रू0)होना है।



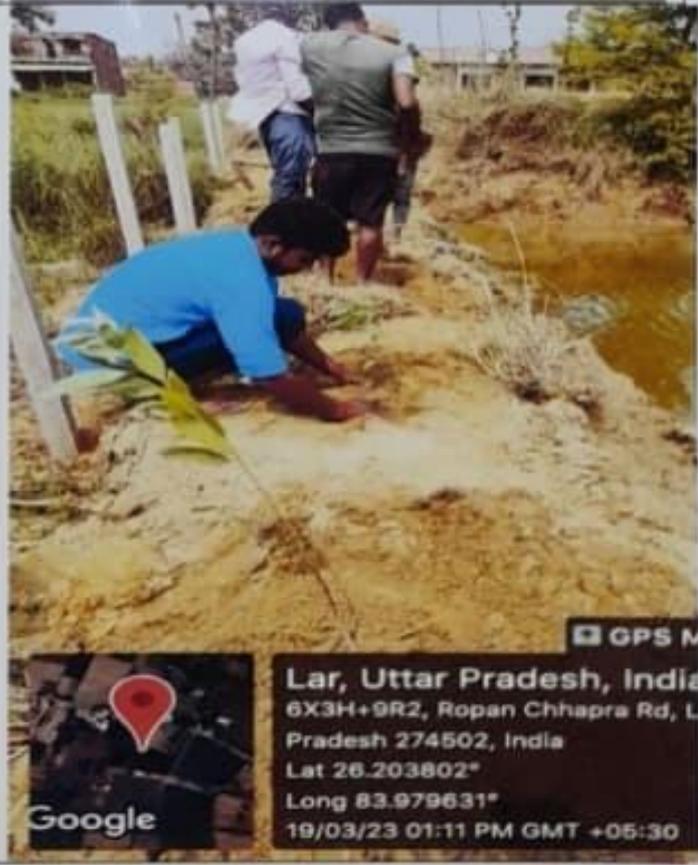
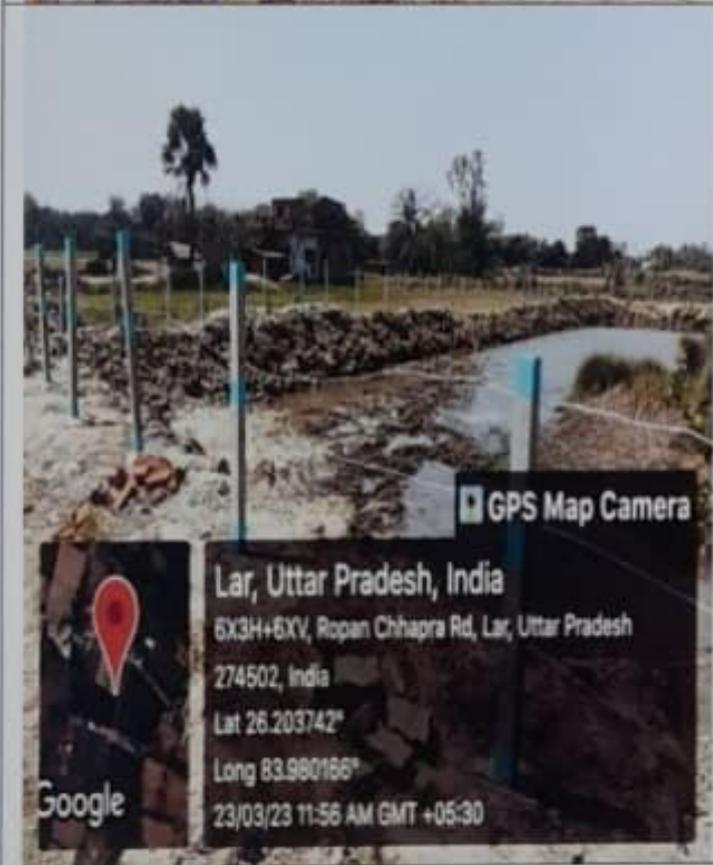
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- 4 बायोरेमेडिएशन/फाईटोरेमेडिएशन द्वारा नदी/खेत के जल को नगर पंचायत के गाटा संख्या-2008 में बनाये गये गड्ढे में सायफन के माध्यम से गिराये जाने की प्रक्रिया के अर्न्तगत सायफन डालने का कार्य पूर्ण कर लिया गया है। जिसकी कुल लम्बाई 160 मी० है, साथ ही प्रत्येक 10 मी० दुरी पर छोटे-छोटे चेम्बर बनाये गये है। जिससे की समय समय पर सफाई कार्य हो सके।



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- 5 शोधित जल को नगर पंचायत लार के गढ़वा गाटा संख्या-2008, रकबा 28 डिसमिल, में गिराया जा रहा है। जो पूर्व में 1 मी0 गहरा था, जिसे वर्तमान में 2.5 मी0 गहरा करने हेतु कार्यवाही की गयी है। साथ ही गढ़वे के चारो तरफ बाड़बन्दी करायी गयी है। इसके अतिरिक्त गढ़वे के किनारों पर यूकेलिप्टस के पौधे लगाये गये है।



- 6 फाईटोरेमेडिएशन की कार्यवाही हेतु स्थल पर सफाई कार्य कराया गया है। यहाँ पर नाली के किनारे जल शोधित करने वाले पौधों/वनस्पतियों को लगाने की कार्यवाही की गयी है। इस कार्य में केनाइन्डिका, नाम वनस्पति/पौधों का प्रयोग किया गया है।



यह भी अवगत कराना है, कि आक्सीडेशन पान्ड, हयूम पाईप डालने एवं गढढे को बाडबन्दी कराने में मु0 787830.00 रू0 (मु0 सात लाख सतासी हजार आठ सौ तीस रू0) एवं बायोरेमेडिएशन/फाईटोरेमेडिएशन कार्य हेतु प्रति 6 माह की अवधि के लिए मु0 867684.00 रू0 (मु0 आठ लाख सडसठ हजार छः सौ चौरासी रू0) के आगणन के सापेक्ष कार्य पूर्ण कराया गया है।

Leo

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Annexure 2 (7)



AGSS ANALYTICAL AND RESEARCH LAB (P) LTD.

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C-37/2, 3rd & 4th Floor, Lawrence Road, Industrial Area, Delhi-35

Ph.: 011-45022985, 9311654060

E-mail: agsslabs@gmail.com, support@agsslabs.com Web: www.agsslabs.com

CIN : U73200DL2018PTC300483

DOC No- AGSS/QS/Y-024

Issued to: M/S J SHARP TECHNOLOGY 23, Butler colony Lucknow, U.P.	Lab Reference No.	AGSS/GN/20221121-17222
	Sample Registration Date	21/11/2022
	Report Issue Date	24/11/2022

Sample Particulars:

Name Of The Product:	Waste Water	Batch No.: NA
Analysis Starting Date:	21/11/2022	Analysis Completion Date: 24/11/2022
Date of Manufacture:	NA	Date of Expiry: NA
Quantity Received:	1 Ltr x 3	Packing: Plastic Bottle
Sample Condition:	OK	Tests Required: Chemical Test
Sample Description:	Colourless Liquid	
Sample Received By	Mr. Ashok (AGSS Lab Representative)	Sampling Date: 20/11/2022
Sampling Method:	NA	Location: Nagar Panchayat Lar

S. No.	Parameter	Result		Test Method
		Inlet	Outlet	
1.	pH value	7.9	7.4	IS:3025 (P-11)
2.	Biological or Biochemical Oxygen Demand (BOD), mg/L	85	22	IS:3025 (P-44)
3.	Chemical Oxygen Demand (COD), mg/L	260	125	IS:3025 (P-58)
4.	Total Suspended Solids, mg/L	340	80	IS:3025 (P-17)

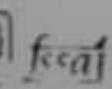
Checked By
Chandra Dev



*****End of Test Report*****

Page No. 1/1

NOTE : (1) The laboratory accepts the responsibility for content of report. (2) The above result pertains only to the sample tested and applicable parameters. (3) Test report shall not be reproduced except in full, without written approval of the laboratory. (4) This test report shall not be reproduced wholly or in part and can not be used as an evidence in the court of law without written approval of M/S AGSS. (5) The sample will be stored up to 20 days from the date of issue of test





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E-mail: agsslabs@gmail.com, support@agsslabs.com Web.: www.agsslabs.com

CIN : U73200DL2016FTC300483

DOC No: AGSS/QS/F-034

Issued to: M/S J SHARP TECHNOLOGY 23, Butler colony Lucknow, U.P.	Lab Reference No.	AGSS/GN/20221021-17110
	Sample Registration Date	21/10/2022
	Report Issue Date	25/10/2022

Sample Particulars:

Name Of The Product:	Waste Water	Batch No.: NA
Analysis Starting Date:	21/10/2022	Analysis Completion Date: 25/10/2022
Date of Manufacture:	NA	Date of Expiry: NA
Quantity Received:	1 Ltr x 3	Packing: Plastic Bottle
Sample Condition:	OK	Tests Required: Chemical Test
Sample Description:	Colourless Liquid	
Sample Received By	Mr. Ashok (AGSS Lab Representative)	Sampling Date: 20/10/2022
Sampling Method:	NA	Location: Nagar Panchayat Lar

S. No.	Parameter	Result		Test Method
		Inlet	Outlet	
1.	pH value	7.8	7.5	IS:3025 (P-11)
2.	Biological or Biochemical Oxygen Demand (BOD), mg/L	95	25	IS:3025 (P-44)
3.	Chemical Oxygen Demand (COD), mg/L	280	135	IS:3025 (P-58)
4.	Total Suspended Solids, mg/L	380	85	IS:3025 (P-17)

Checked By:
Chandra Dev

Dr. Shashi Singh
Director Technical
(Authorized AGSS only)

AGSS
Page No. 1/1

*****End of Test Report*****

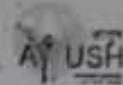


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Plot No. 24, Sector 44, Gurgaon, Haryana, India. Pin: 122002
Ph: 012-2702084, 2702085

Website: www.agsslab.com, www.agsslab.org, www.agsslab.in



DN: 1032005, 201407090001

ISO No. 1032005:001

TEST REPORT

Issued to
M/S J SHARP TECHNOLOGY
23, Butler colony
Lucknow, U.P.

Lab Reference No. **AGSS/170/2022/225/2506**
Sample Registration Date **26/12/2022**
Report Issue Date **30/12/2022**

Sample Particulars:

Name Of The Product	Waste Water	Batch No. /A
Analysis Starting Date	26/12/2022	Analysis Completion Date: 30/12/2022
Drink or Mfg. Factory	NA	Date of Expiry: NA
Quantity Received	1 Ltr x 3	Packing: Plastic Bottle
Sample Condition	OK	Tests Required: Chemical Test
Sample Description	Colourless Liquid	
Sample Received By	Mr. Ashok (AGSS Lab Representative)	Sampling Date: 20/11/2022
Sampling Method	NA	Location: Nagar Panchayat, Lar

S. No.	Parameter	Result		Test Method
		Inlet	Outlet	
1	pH value	7.8	7.2	IS 3025 (P-11)
2	Biological or Biochemical Oxygen Demand (BOD), mg/L	54	20	IS 3025 (P-24)
3	Chemical Oxygen Demand (COD), mg/L	255	120	IS 3025 (P-38)
4	Total Suspended Solids, mg/L	260	78	IS 3025 (P-10)

Checked By
Charitra Devi

*****End of Test Report*****



Page No. 1/1



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E-mail: agsslab@gmail.com, support@agsslab.com Web.: www.agsslab.com



CIN : U73200DL2016PTC300483

DOC No: AGSS/QS/F-024

TEST REPORT

Issued to: M/S J SHARP TECHNOLOGY 23, Butler colony Lucknow, U.P.	Lab Reference No.	AGSS/GN/20230213-18686
	Sample Registration Date	13/02/2023
	Report Issue Date	17/02/2023

Sample Particulars:

Name Of The Product:	Waste Water	Batch No.: NA
Analysis Starting Date:	13/02/2023	Analysis Completion Date: 17/02/2023
Date of Manufacture:	NA	Date of Expiry: NA
Quantity Received:	1 Ltr x 3	Packing: Plastic Bottle
Sample Condition:	OK	Tests Required: Chemical Test
Sample Description:	Colourless Liquid	
Sample Received By	Mr. Ashok (AGSS Lab Representative)	Sampling Date: 12/02/2023
Sampling Method:	NA	Location: Nagar Panchayat Lar

S. No.	Parameter	Result		Test Method
		Inlet	Outlet	
1.	pH value	7.8	7.2	IS-3025 (F-11)
2.	Biological or Biochemical Oxygen Demand (BOD), mg/L	54	20	IS-3025 (F-44)
3.	Chemical Oxygen Demand (COD), mg/L	255	120	IS-3025 (F-58)
4.	Total Suspended Solids, mg/L	260	78	IS-3025 (F-17)

Checked By
Chandra Dev

*****End of Test Report*****



ओ 10 संख्या-170/2021, नूरुल सेहर लारी बनाम स्टेट आफ यू०पी० में गा० एन०जी०डी० नई दिल्ली द्वारा पारित आदेश दिनांक 10-10-2022 के अनुपालन में कृत कार्यवाही की अद्यतन आख्या

Sr. No	Name of ULB	Date of sampling	Before Bioremediation				After Bioremediation				% Reduction				Standard outlet Parameters			
			Ph	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	Ph	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	Ph	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	
1	Nagar Panchayat Lar	27/10/2021	7.62	196	74	280	7.52	96	28	210	PCB Gorakhpur/A GSS	51.02	62.16	25.00	100	30	150	
2		30/12/2021	7.33	153	55	152	7.23	38	30	118		75.48	45.45	22.37	100	30	150	
3		21/01/2022	7.9	221	72	173	7.05	38	30	118		82.81	58.33	31.79	100	30	150	
4		28/03/2022	7.1	201	52	153	7.04	38	29	115		81.09	44.23	24.84	100	30	150	
5		30/04/2022	7.8	212	62	270	7.03	38	28	115		82.06	54.84	57.41	100	30	150	
6		1/7/2022	7.8	211	71	256	7.5	91	28	126		56.87	60.56	50.78	100	30	150	
7		20/7/2022	7.9	205	70	245	7.4	85	25	120		58.53	64.28	51.02	100	30	150	
8		21/10/2022	7.8	380	95	280	7.5	85	25	135		77.63	73.68	51.78	100	30	150	
9		21/11/2022	7.9	340	85	260	7.4	80	22	125		76.47	74.11	51.92	100	30	150	
		26/12/2022	7.8	260	54	255	7.2	78	20	120	70.00	62.96	52.94	100	30	150		

अधिराजकी अधिकारी
नगर पंचायत लार
देवरिया

5/12/23

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या-170/2021 नुरुल शहर लारी बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 10.10.2022 के समादर में ring-fenced account में रखी गयी धनराशि रू0 7.40 करोड़ का सदुपयोग अनुपचारित प्रवाह को नाले में रोके जाने हेतु गठित समिति की प्रमुख सचिव, नगर विकास विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 20.08.2023 को सम्पन्न बैठक का कार्यवृत्त।

उपस्थिति : संलग्न विवरण के अनुसार

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में जिलाधिकारी, देवरिया के पद नाम से भारतीय स्टेट बैंक, शाखा-लार में खुले Ring-Fenced Account के खाता संख्या-41548430616 में राज्य मिशन निदेशालय के माध्यम से प्राप्त रू0 7.40 करोड़ की धनराशि का पर्यावरण विभाग/मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के मानकों के अनुसार धनराशि के सदुपयोग किये जाने के संबंध में गठित समिति के सदस्यों के साथ विचार-विमर्श किया गया।

(2)- उक्त बैठक में जिलाधिकारी देवरिया द्वारा बताया गया कि लार नगर पंचायत की जनसंख्या लगभग 28360 है, जिसमें हमें एस0टी0पी0 एवं एफ0एस0टी0पी0 की वर्तमान में कोई आवश्यकता नहीं है। नगर पंचायत, लार में प्रार्थना पत्र प्रस्तुतकर्ता के गाटा संख्या 1712 एवं ईदगाह तक जो कच्चा नाला था, उसे पक्का करा दिया गया है। इस कारण से अब इस गाटे पर पानी का कोई बिखराव नहीं होता है। कस्बे के पानी को आगे 800 मीटर कच्चे नाले द्वारा एक ऑक्सीडेसन पॉन्ड तक पहुँचाया जाता है। इस कच्चे नाले को पक्का कराये जाने की आवश्यकता है। इस पूरे नाले में रूट जोन ट्रीटमेन्ट करने हेतु केना इंडिका, नरकुल, अरवी व अन्य पौधे लगाये गये हैं।

(3)- अधिशासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया द्वारा बताया गया कि नगर पंचायत, लार से लगभग 40 कि0मी0 की दूरी पर नगर पालिका परिषद, देवरिया अवस्थित है, जिसके पास एफ0एस0टी0पी0 की सुविधा व क्षमता उपलब्ध है। इस नगर पालिका परिषद, देवरिया के साथ नगर पंचायत लार का इस आशय का अनुबंध है कि नगर पंचायत का फीकल स्लज जब भी नगर पालिका भेजा जायेगा। निर्धारित शुल्क के साथ वह इसका परिशोधन करेंगे।

(4)- डा0 देवेन्द्र कुमार सोनी, एडिशनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विचार व्यक्त किया गया कि इतनी कम जनसंख्या के लिये एस0टी0पी0 प्लान्ट की वर्तमान में कोई आवश्यकता नहीं है। सीवरेज प्रबन्धन हेतु जो बायोरेमिडिएशन एव फाइटोरेमिडिएशन की प्रक्रिया अपनायी जा रही है, उसे ही अपग्रेड किया जाना उचित होगा तथा जो स्टेबलाइजेशन पॉन्ड बनाया गया है, उसका भी अपग्रेडेशन आवश्यक है।

2- उपरोक्तानुसार विषयगत प्रकरण में विचार-विमर्श के उपरान्त ससमय कार्यवाही किये जाने हेतु निम्नलिखित निर्देश दिये गये हैं:-

(1)-नगर पंचायत, लार, जनपद-देवरिया में सभी घरों में शौचालय निर्माण कार्य पूर्ण कराया जाना सुनिश्चित किया जाए तथा सभी हाउसहोल्ड के सेप्टिक टैंकों की नियमित सफाई करायी जाए, जिससे नालियों में मल का outflow न हो।

(कार्यवाही जिलाधिकारी, देवरिया/अधिशासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया)

(2)-नगर पंचायत, लार, जनपद-देवरिया में स्थित कस्बे से Oxidation Pond के मध्य 800 मी0 कच्चे नाले को पक्का बनाये जाने के संबंध में आवश्यक कार्यवाही यथाशीघ्र करायी जाए।

ADMs (E)/OCLB/EO LAR
 न० अधुपालन अने अा अ/अ
 अेजे।

4529 (1)

OCLB

- (कार्यवाही प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ/जिलाधिकारी, देवरिया/अधिसासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया)
- (3)-नगर पंचायत, लार, जनपद-देवरिया में अनुपचारित सीवर प्रबन्धन हेतु स्थापित Oxidation Pond को अपग्रेडेशन किये जाने के संबंध में आवश्यक कार्यवाही यथाशीघ्र करायी जाए।
- (कार्यवाही प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ/जिलाधिकारी, देवरिया/अधिसासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया)
- (4)- नगर पंचायत, लार, जनपद-देवरिया में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बैठक में सुझाये गये पेड़-पौधों के रोपण का कार्य प्रभावित क्षेत्रों में यथाशीघ्र करायी जाए।
- (कार्यवाही जिलाधिकारी, देवरिया/अधिसासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया)
- (5)- Ring-Fenced Account में रखी गयी धनराशि रू० 7.40 करोड़ का उपयोग स्वच्छ भारत मिशन (नगरीय) 1.0 एवं 2.0 की गाईडलाइन्स के अनुसार अनुमन्य मदों पर ही नियमानुसार निर्धारित प्रक्रिया के अनुसार किया जाए।
- (कार्यवाही राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय)/जिलाधिकारी, देवरिया/अधिसासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया)

अन्त में बैठक सधन्यवाद सम्पन्न हुई।

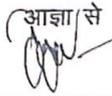

(अमृता अमिजात)
प्रमुख सचिव।

उत्तर प्रदेश शासन
नगर विकास अनुभाग-5

संख्या:-NCT/नौ-5-2023-11/रिट/2021
लखनऊ: दिनांक: 03 जून, 2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1-क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 2-सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 3-प्रबन्ध निदेशक, उत्तर प्रदेश जल निगम (नगरीय), लखनऊ।
- 4-राज्य मिशन निदेशक, स्वच्छ भारत मिशन(शहरी)/निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 5-जिलाधिकारी, देवरिया।
- 6-अधिसासी अधिकारी, नगर पंचायत, लार, जनपद-देवरिया।
- 7-बैठक में उपस्थित समस्त संबंधित अधिकारी।
- 8-कम्प्यूटर सेल, गार्ड युक्त।


(कल्याण बनर्जी)
संयुक्त सचिव



Amt = Amount/रुपि	Dft = Draft/रुप	proc = Processing Charge/प्रक्रिया रुप
Ar = Arrear/बकायारुपि	dish/dsh = Dishonor/अस्वीकृत	rd = Recurring Deposit/आवर्ती जमा
bal = Balance/रुप	DR = Debit/रुपे	ret/rtn = Return/वापसी
Capn = Capitalisation/पूजीकरण	DOB = Date of Birth/जन्म तिथि	Rnd = Round off/गुणकित
Chg/ch = Charge/रुप	eft = Electronic Fund Transfer/इलेक्ट्रॉनिक फंड ट्रांसफर	sb = Savings Bank/बचत बैंक
Chq = Cheque/चेक	lnop = Inoperative/निष्क्रिय	SC = Short Credit/खोटे क्रेडिट
Clf = Customer Information File/ग्राहक सूचना फाइल	Ins = Insurance/बीमा	SI/So/SORD = Standing Instruction/स्थायी अनुरोध
Clos = Closure/समाप्ति	Int / In = Interest/ब्याज	S/D/W/H/o = Son/Daughter/Wife/Husband of/ पुत्र/ पुत्री/पत्नी/पति
Coll = Collection/संग्रहण	lon/loan/रुप	tr/trf/xfer = Transfer/अंतरण
Comm. = Commission/कमीशन	min = Minimum/न्यूनतम	txn = Transaction/संदेश
COR/CORR = Correction/संशोधन	os = Outstanding/बकायारुपि	Wdl = Withdrawal/आहरण
CR = Credit/जमा	P&T = Postal Charges/डाक रुप	+MOD bal = Total balance (SB+linked MOD a/c)/कुल जमा शेष (बचत बैंक + चरुकी जमा)



भारतीय स्टेट बैंक
STATE BANK OF INDIA
LAR BRANCH

Code: 11162

Name: RING FENCED ACCOUNT
S/D/H/o :
CIF Number : 91108324007
Account No.: 41548430616

Email:sbi.11162@sbi.co.in
Phone No.: 236034
IFSC: SBIN0011162

Buss. Hrs:10:00:00-16:00:00
MICR: 274002092

A/c Type : REGULAR SAVINGS BANK ACCOUNT
Address : NAGAR PANCHYAT LAR
NAGAR PANCHYAT LAR
NAGAR PANCHYAT LAR, LAR TOWN, DEORIA

MOP: SINGLE
A/c Opening Dt: 31/12/2022
Nom Reg No:
Customer's PAN:
Date of Issue: 02/01/2023
FIRST

Phone No. :
Email :
D.O.B. (If Minor):
PPO Number :



36

DATE PARTICULARS

CHEQUE NO.

DEBIT

CREDIT

BALANCE

74000000.00

74000000.00Cr

15.04.23 RTGS UTR NO: ICICR52023041500542440

ICIC0006281

SWACHH BHARAT MISSION URBAN SNA SBM

Uncl Bal: 0.00 Cr Bal: 74000000.00 Cr; +MOD BAL: 0.00



Account Name : RING FENCED ACCOUNT

Address : NAGAR PANCHYAT LAR
NAGAR PANCHYAT LAR
NAGAR PANCHYAT LAR, LAR TOWN, DEORIA-274502
NAGAR PANCHYAT LAR

Date : 15 Apr 2023

Account Number : 00000041548430616

Account Description : REGULAR SB CHQ-ENTITIES

Drawing Power : 0.00

Interest Rate(% p.a.) : 2.7000

MOD Balance : 0.00

CIF No. : 91108324007

IFS Code : SBIN0011162

MICR Code : 274002092

Nomination Registered : No

Balance as on 14 Apr 2023 : 0.00

Account Statement from 14 Apr 2023 to 15 Apr 2023

Txn Date	Value Date	Description	Ref No./Cheque No.	Debit	Credit	Balance
15 Apr 2023	15 Apr 2023	BY TRANSFER-RTGS UTR NO: ICICR52023041500542440 -SWACHH BHARAT MISSION URBAN SNA SBM	TRANSFER FROM 3199855044301 / SWACHH BHARAT MISSION URBAN SNA SBM		7,40,00,000.00	7,40,00,000.00

Please do not share your ATM, Debit/Credit card number, PIN and OTP with anyone over mail, SMS, phone call or any other media. Bank never asks for such information.

**This is a computer generated statement and does not require a signature.



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Account Name : RING FENCED ACCOUNT
Address : NAGAR PANCHYAT LAR
NAGAR PANCHYAT LAR
NAGAR PANCHYAT LAR,LAR TOWN,DEORIA-274502
NAGAR PANCHYAT LAR
Date : 15 Apr 2023
Account Number : 00000041548430616
Account Description : REGULAR SB CHQ-ENTITIES
Drawing Power : 0.00
Interest Rate(% p.a.) : 2.7000
MOD Balance : 0.00
CIF No. : 91108324007
IFS Code : SBIN0011162
MICR Code : 274002092
Nomination Registered : No
Balance as on 14 Apr 2023 : 0.00

Account Statement from 14 Apr 2023 to 15 Apr 2023

Txn Date	Value Date	Description	Ref No./Cheque No.	Debit	Credit	Balance
15 Apr 2023	15 Apr 2023	BY TRANSFER-RTGS UTR NO: ICICR52023041500542440 -SWACHH BHARAT MISSION URBAN SNA SBM	TRANSFER FROM 3199855044301 / SWACHH BHARAT MISSION URBAN SNA SBM		7,40,00,000.00	7,40,00,000.00

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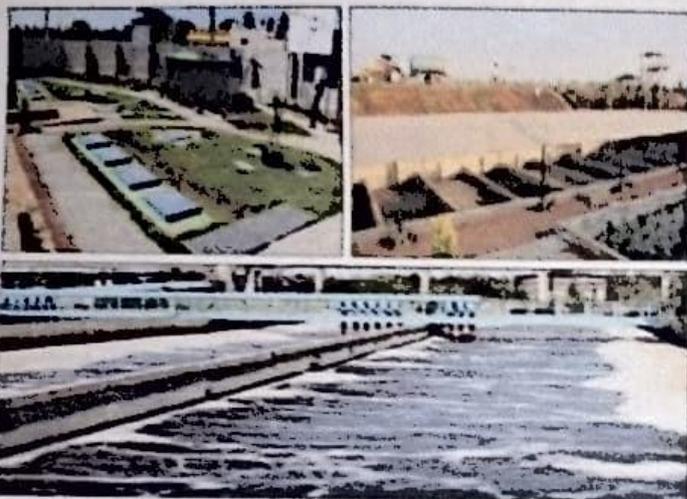
3.2

Whether **capacity*** of FSTP and STP in the city is matching with the total faecal sludge and sewage which is **collected/generated** in the city?

* Capacity under cluster approach will be considered provided the distance upto 50 km from the city boundary

Marks
100

This indicator would assess whether the infrastructure to treat entire faecal sludge and sewage generated in the city is available or on cluster basis (upto 50 km)



Scheme of Marking	Marks
>95% capacity matching with total faecal sludge and sewage generated	90
Between 75% -95%	80
Between 50% - 74%	60
Between 30% – 49%	40
<30% but not zero	20

Geo coordinates (GIS details) in terms of ULB boundaries, ward number, ward boundaries, landmark etc of all Wastewater treatment Plants (FSTP/STP) to be mapped and updated on SBM portal as per the prescribed details (to be given by MoHUA) to qualify for marks